

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**Application No. 302 of 2013 (SZ) (THC)
(W.P. No. 33102 of 2011, High Court of Kerala)**

Applicant(s)

The Edayar Resident's Association,
Edayar, Thiruvallom Post, Muttathara
Village, Thiruvananthapuram – 695 027
rep. by its President S.R. Shaijan

Respondent(s)

The Government of India rep. by the
Secretary, MoEF, New Delhi
and 17 others

Legal Practitioners for Applicant(s)

M/s. P.Pushparajan &
V. Sreevatsan

Legal practitioners for respondent(s)

Shri M.R. Gokulkrishnan for R-1
M/s. Rema Smirithi for R-2 to R5, R6,
and R19
M/s.D. Kamatchi & V. Sithanan for R-7
M/s.Shoban M.P., Puhaz G.P. for R8,
R9, R13 to R17

Note of the Registry	Orders of the Tribunal
Order No.12	<p>Date: 15th November, 2017</p> <p>Today, the minutes of the meeting held on 21.10.2017 in the Chambers of the Secretary, Water Resources Department for preparing action plan for controlling the pollution of the Karamana River is filed. But the minutes does not contain any action plan. The minutes only reveals that the Water Resources Authority is saying that the Corporation has to do certain things, Corporation is passing the buck to some other Department and finally nothing tangible resulted in the meeting. This cannot be allowed to continue.</p> <p>The Karamana River is one of the most polluting rivers, because of its connection with Parvathy Puthanar, which is</p>

in fact is now a sewage line. As it is the capital city of Kerala, we expected the State to take more earnest effort to see that the river is pollution free. We had earlier ordered the Chief Secretary to convene a meeting of all the Departments concerned and to resolve the issue. But except convening one meeting nothing has happened.

In such circumstances, we were compelled to direct the PWD to convene a meeting and later as the PWD washed their hands off saying that it is to be done by the Water Resources Authority, the present meeting was directed to be convened. We feel sorry for the state of affairs, the fate of the citizens who have to suffer the pollution due to the inaction of the concerned authorities.

We once again direct the Chief Secretary to convene a meeting of all the stake holders, in the light of the minutes of the meeting held by the Secretary, Water Resources Department on 21.10.2017 and prepare a proper action plan which shall be implemented.

Let the meeting be convened within a month and the proper action plan be submitted to the Tribunal.

List the matter on 11.12.2017.

.....J.M.
(Justice M.S. Nambiar)

.....E.M.
(Shri P.S. Rao)